## THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

长龄

Original Application No.182 of 1994

T.A.Khan

0

Applicant

V8

Chief Personnel Officer, N.E.Rly and others

Respondents

---

## HON'BLE MR MAHARAJDIN, MEMBER(J) HON'BLE MR S DAS GUPTA, MEMBER(A)

( By Hon'ble Mr Maharajdin, Member-J )

This application has been preferred by the applicant seeking the relief to issue direction to the respondents to promote the applicant as Commercial Inspector in the pay scale of Rs.1600-2660 from the due date.

The applicant was appointed as Ticket Collector and was working as such. In pursuance of the notification of the he appeared in the selection test for the selection of the Commercial Apprentice and he was duly selected and sent to undergo the training. After having completed the training he was declared successful and was treated eligible for being appointed as Commercial Inspector. The applicant since has not been appointed as Commercial Inspector after completion of the training, therefore, he has approached this Tribunal seeking the relief as mentioned above.

The applicant has filed the posting order of his juniors dated 23-11-1993 (Annexure A-6) and the result of successful candidate who had undergone training for the post of Commercial Inspector (Annexure A-4). The applicant stood at No.1 and along with him three other persons were

(drus)

selected for being appointed as Commercial Inspector.

The three persons who are juniors to the applicant, have been given posting on the post of Commercial Inspector as would appear from Annexurs A-6. The applicant was involved in a departmental case which ended into reversion to a lower rank, but he was still selected for the post of Commercial Inspector, So, according to him, the punishment imposed has not come in the way of his promotion to the higher rank. The applicant has submitted representation on 19-12-1993 (Annexure A-8) making prayer that he should also be promoted as Commercial Inspector but the representation is still lying unreplied. The applicant has filed extract of the rules regarding promotion and posting on the higher rank in support of his contention.

In view of the discussions made above we dispose of the application of the applicant at admission, stage with the direction to the respondents to dispose of the representation of the applicant within a period of these menths from the date of communication of this order as perrules and by a reasoned and speaking order.

MEMBER-A

MEMBER-J

Dated:Allahabad, February 09, 1994. (VKS PS)